

Gauhati though the available steel is not tested variety. It has been brought to the notice of the Government that certain dishonest handling agents of cement mixed Brahmaputra silt dust with cement to make some extra money. In this way the backward tribals and others of Assam and Northwest generally have been compelled to suffer. It is complained that the Railways do not remove the restrictions imposed against booking wagons with essential commodities into Assam and the traders have been forced to hire trucks to carry most of the goods at double the railway freight. The capacity of the trucks to carry all that is offered is less than half the capacity of the Railways. In view of all these and the inherent lack of interest in the affairs and community hardships of this sensitive area, the poor, backward, including the tribals people are suffering intolerable distress. The bureaucratic set-up which rules the country pay little heed to the hardships of the people.

I draw the attention of the Government through the hon. Prime Minister to save Assam and the North-Eastern region as a whole by asking the Ministries of Food and Agriculture, Petroleum and Chemicals, Industries and Railways to rush wheat, salt, sugar, kerosene cement and steel immediately to save the systems created for distribution of these commodities to the people without any further delay.

(vi) RECENT AUCTION OF PLOTS BY  
DRAIN DEVELOPMENT AUTHORITY.

श्री सरद बाबब (अबखपुर): बापने मुझे बात 377 में बतलव देने का बीका की दिया है उस के लिए मैं बाबबन बाबबारी हूँ। बाबबन बीका बड़ा है ...

MR. SPEAKER: You must confine yourself to the statement.

श्री सरद बाबब : उन की इतना बतव बाबबे दिया है। श्री श्री अलाख डी० डी० ए०

श्री श्री बीकाबी हूँ है राबेन बीका ने बतव के बाबब मुझे हूँ है ...

MR. SPEAKER: You should read the statement.

श्री सरद बाबब : मैं यह बतव हूँ। श्री श्री बीकाबी ने बतव बतवो की है। राबब सभा में डी० डी० ए० के श्री अलाख एनाउंस हूँ मैं ...

MR. SPEAKER: Mr. Yadav kindly read your statement. Rule 377 provides that you have merely to read out the statement. Nothing more.

श्री सरद बाबब : बही तो मैं बीका बतव हूँ।

श्री श्री राम बाबबी (बनुप) : अरे बतवका का प्रबब है।

अबबल बहोबब : अबबलका का प्रबब नहीं है, अबबलका का प्रबब है।

श्री श्री राम बाबबी : बाबब से मैं अबबलका बाहता हूँ। 377 के अन्तर को लख लिके हूँ मैं उन से पहले बाबबी बाबब अन्तर् की है कुछ कहना चाहूँ तो क्या बाबब उन्को श्री बुबबन नहीं बाहते हैं? उन्को परिचिति की श्री अलाख बुबबन नहीं बाहते हैं। बाबब इस तरीके से ...

अबबल बहोबब : नहीं, नहीं, नहीं।

श्री श्री राम बाबबी : यह अन्तर्कार का नामला है। मैंसे कोई अन्तर् अन्तर् बाबबी को कहना है, बही क भीर बहु कहना है हाँ इस अन्तर् से तो नहीं होना बाहिये। अन्तर् कथा का को बतव है उस को बतव की बात को अन्तर् का बाबब, बीका तो मैं। उन्को इतना हक तो होना बाहिये।

MR. SPEAKER: I have asked you to read out the statement. You are not reading from the statement.

श्री सरद बाबब : इन्के करे मैं बतव बतवो बीको हाबलित मैं की बतव है। राबेन बीका कन्नेबत मैं ...

MR. SPEAKER: I am not allowing you. Either you read the statement or do not read at all.

श्री सरद बाबब : बाबबी की बीका बीका बीका हूँ। उन्में बीकाबा बतवई नहीं। बीकाबा बतवने मैं बाबब बाबबी मैं ...

MR. SPEAKER: Under the rules, you have only to read out the statement.

की तरफ ध्यान : आज कोई नया मामला है ? 377 में बहुत से मामले समाप्त हो चुके हैं। आजकी उर्वर मामला समाप्त हो चुका है। नुसारसिख से बीसता है जो लिखा है आज नहीं बीस रहा है। वे क्यों बैठे हैं ? लिखेंगे। वो जो बयान, पुलिसकार इत्यादि बयान से नहीं की है ५० राजन बयान से स्पेशल से बयान में कहा कि दिल्ली विकास प्राधिकरण से हुआ ही है .....

MR. SPEAKER: Please read the statement.

श्री सरपंच बाबू : श्री ५० के द्वारा ही मैं बीसता की दिल्ली की जो लिख में लोगों से बीसता समाप्त हो चुक के बारे में राज्यसभा और लोक सभा में जो बयान बयानों की गई है उसमें यह कहा गया है कि दिल्ली विकास प्राधिकरण द्वारा की गई बीसता में पहले अप्रैल पर बीसता बयान इत्यादि से समाप्त हो। और कहने का बयान यह है कि इस में पांच लोग हैं। पहली बीसता की की गई 1 करोड़ 31 लाख 37 हजार....

MR. SPEAKER: I am now asking the Reporters to stop recording. You are not sticking to the rule. Under the rule, you have only to read out the statement. Nothing more.

(Interruptions)

MR. SPEAKER: Please do not record. You are repeatedly defying me. You have given me a written statement and I have allowed that. Either you follow that written statement or you do not follow that.....

(Interruptions)

श्री सरपंचबाबू बाबू (अध्यापक) : अध्यक्ष जी, कोई भी परम्परा इस सदन में नहीं होती जाती चाहिये। जो बयान सब अवश्य से लिख कर दिया है वही पढ़ना चाहिये।

MR. SPEAKER: You will have to follow the rules laid down in this regard.

THE PRIME MINISTER (SHRI MORARJI DESAI): Otherwise he will have to sit down. This is not the way. Better be disciplined.

MR. SPEAKER: We have laid down the rule and we follow that.  
(Interruptions)

MR. SPEAKER: I find you are incorrigible. I do not think I can allow you.... (Interruptions) You just read the statement and confine yourself to the rules.

श्री सरपंच बाबू : यह बयान जो मैंने था ?

SHRI K. GOPAL (Karur): This is a serious matter, Sir. It cannot be confined only to Rule 377. People in high power.....

MR. SPEAKER: That is a different matter. At present we are under Rule 377.

श्री सरपंच बाबू : अध्यक्ष जी, जिस दिन मैं स्टेटमेंट दे रहा था, आपकी 3 दिन पहले दिया था। उस के बाद मेरे पास बहुत सी इन्फॉर्मेशन का गई है ...

(अध्यापक)

MR. SPEAKER: No, you cannot. Unless you give me a copy of it, you cannot read it.

श्री सरपंच बाबू : तो वह जो बयान बयानों है इसका कोई हिस्सा है आपकी ?

MR. SPEAKER: I call the next Member.

Shri Jyotirmoy Bosu.

(vii) DEATH SENTENCE AWARDED TO SHRI Z. A. BHUTOO, PRIME MINISTER OF PAKISTAN

SHRI JYOTIRMOY BOSU (Diamond Harbour): I seek your consent to raise the following matter today which is occupying the minds of many people not only in this country, but all over the world.